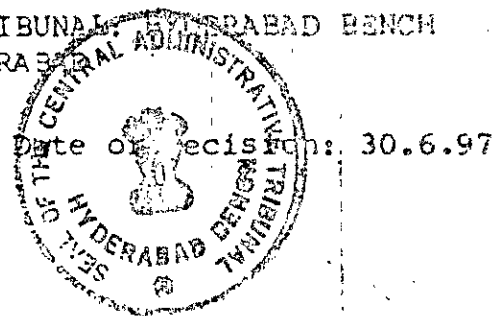


IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD

O.A 813/97



Between:

1. S.Gopala Krishna Rao
2. M.Raghavendar Rao
3. MVR Prasada Rao

... Applicants

And

1. Chairman, Telecom Commission,
& DG, Telecommunications,
New Delhi.
2. Chief General Manager,
Telecommunications,
AP Circle, Hyderabad.
3. Dy. General Manager (Admn.)
O/o Chief General Manager,
Telecommunications, AP Circle,
Abids, Hyderabad.
4. General Manager,
Telecommunications,
Hyderabad Area, CTO Compound,
Secunderabad.
5. Telecom District Manager,
Ananthapur.

... Respondents

Shri V.Venkateswara Rao

... Counsel for applicants

Shri N.R.Devaraj, SCGSC

... Counsel for respondents

CORAM

HON'BLE SHRI H. RAJENDRA PRASAD, MEMBER (ADMINISTRATIVE)

ORDER

Heard Shri Phani Raj for Shri V.Venkateswara Rao on behalf of the applicant and Shri W.Satyanarayana for Shri N.R. Devaraj, on behalf of the respondents..

2. The facts and circumstances of this case are similar to those contained in OA 777/96 which was disposed of by this Bench on 18.6.96 with certain specific directions. The directions contained in the above OA have to be relied in this case also.

Qs/20/6

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STATEMENT OF PARTICULARS OF THE APPLICANTS.

S.No.	Name of the applicant	qualifications	Date of joining	Place of work and duty.
1.	T.M.Somasekhar Prasad	9th class	10.9.1990	T.C. SKU Anantapur Telegrams delivery and watchman.
2.	S.Jullfakar	S.S.C.&I.T.I.	1.6.1996	T.C.Pamidi Telegrams Delivery.
3.	P.Ramudu	S.S.C.	2.10.1994	CTO, Anantpur Telegrams delivery.
4.	K.Satheesh	Inter	18.3.1994	CTO, Anantpur Telegrams Delivery.
5.	V.Subrahmanyam	S.S.C.&I.T.I.	1.4.1995	CTO, Anantpur Telegrams delivery.

JK
to

(15)

CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH.

O.A. REGD. NO

2983/97

Date:

30/9/97

To

Sir, Sri V.V. Rao, Adv.

I am to request you to rectify the defects mentioned below in your application within 14 days from the date of issue of this letter, failing which your application will not be registered and action under Rule 5 (4) will follow.

*Material papers w/o all the
applicants are to be
furnished.*

A statement showing the necessary particulars of the applicants are filed as per I.O. No. 10 of 30/8/97. The necessary particulars are not furnished at this time. If the Hon'ble Court feels it necessary we will undertake to file the same in due course.

*LD
30/8/97*

Prady
DEPUTY REGISTRAR (JUDL)

[Signature]

CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

1330/97

Original Application No. 2983/97

DATE OF DECISION: 3-10-97

T.M. Somasehar Prasad & 4 others

Petitioner(s)

V. Venkateswara Rao

Advocate for the
Petitioner(s)

Versus

Chairman, Telecom Commission,
New Delhi and 3 others

Respondent(s)

V. Bhimanna

Advocate for the
Respondent(s)

THE HON'BLE SHRI H. Rajendra Prasad, Member(Admn.)

THE HON'BLE SHRI B.S.Jai Parameshwar, Member(Judl.)

1. Whether Reporters of local papers may be allowed to see the judgement?
 2. To be referred to the Reporter or not ?
 3. Whether their Lordships wish to see the fair copy of the Judgement?
 4. Whether the Judgement is to be circulated to the other Benches?
- avl/

Judgement delivered by Hon'ble Shri H. Rajendra Prasad, N(A)

[Signature]

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

DA 1330/77
OA.SR.2983/97

dated : 3-10-97

Between

- 1.T.M. Somasekhar Prasad
- 2.S.Jullfakar
- 3.P.Ramudu
- 4.K.Satheesh
- 5.V.Subramanyam

: Applicants

and

1. The Chairman
Telecom Commission
New Delhi

2. The Director General
Telecommunications
New Delhi 110001

3. Chief General Manager
Telecommunications,
A.P. Circle, Abids
Hyderabad

4. Telecom District Manager
Anantapur

: Respondents

Counsel for the applicants

: V. Venkateswara Rao
Advocate

Counsel for the respondents

: V. Bhimanna
Addl. CGSC

CORAM

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

HON. MR. B.S. JAI PARAMESHWAR, MEMBER (JUDL.)

JE

1330/97
OA. (SR. 2983/97)

dated : 3-10-97

Order

Oral order (per Hon. Mr. H. Rajendra Prasad, Member(Admn.))

Heard Mr. V. Venkateswara Rao for the applicants and Sri V. Bhimanna for the respondents.

1. The facts of this case ^{are} ~~is~~ similar to those contained in OA.777/96 and OA.813/97. The direction contained in the above OAs are applicable in this OA. Accordingly the following directions are issued :

i) The applicants may file a representation, if advised, within four weeks from today, to the respondents with the same relief as contained in this OA.

ii) If it is found that the applicants are actually working as of today, the respondents shall examine their claim and take appropriate decision in the matter. A copy of the decision so arrived at shall be conveyed to the applicants. In case the claim is rejected, reasons for rejection shall be communicated.

iii) The applicants shall not be disengaged until a period of two weeks expires after the decision on the representation is taken.

2. The OA is disposed of thus at the admission stage.


(B.S. Jai Parameshwar)
Member(Judl.)


(H. Rajendra Prasad)
Member(Admn.)

3.10.97

Dated : October 3, 97
Dictated in Open Court

sk


D.R. (S)

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OA.1330/97

To

1. The Chairman, Telecom Commission, New Delhi.
2. The Director General, Telecommunications, New Delhi.
3. The Chief General Manager, Telecommunications, A.P. Circle, Abids, Hyd.
4. The Telecom District Manager, Anathapur.
5. One copy to Mr. V. Venkateswara Rao, Advocate, CAT., Hyd.
6. One copy to Mr. V. Bhimanna, Addl. CGSC., CAT., Hyd.
7. One spare.

1310

Urgent

I Court.

TYPED BY:

CHECKED BY:

COMPARED BY:

APPROVED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE
VICE-CHAIRMAN

And

THE HON'BLE MR. H. RAJENDRA PRASAD :M(A)

The Hon'ble Shri B.S. Jai Parameshwar

DATED:- 3-10-97

M(J)

ORDER/JUDGMENT.

M.A./RA./C-4 No..

in

O.A.No. 1330/97

T.A.No.

(W.P.)

Admitted and Interim directions issued.

Allowed

Disposed of with Directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No. order as to costs.

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
बेचन/DESPATCH
13 OCT. 1997
हैदराबाद बेंच
HYDERABAD BENCH